

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No.325/99

Thursday, this the 18th day of March, 1999.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

V.Ramesh,  
Working as E.D.L.B.Peon(Substitute),  
Mattancherry Post Office,  
Mattancherry.

- Applicant

By Advocate Mr K.G.Anil Babu

Vs

1. The Senior Superintendent of Post Offices,  
Ernakulam Division,  
Kochi-1.
2. The Assistant Superintendent of Post Offices,  
Kochi Sub Divison,  
Kochi-1.
3. Thyagi,  
Veliyamparambil,  
Eroor North P.O. - Respondents

By Advocate Mr Prasanth Kumar, ACGSC

The application having been heard on 18.3.99, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant who was also considered for selection to the post of Extra Departmental Letter Box Peon, Mattancherry Post Office, is aggrieved by his non-selection and the selection and appointment of the third respondent. The applicant alleges that he has not been properly considered as no weightage has been given to his past services as a substitute E.D.Letter Box Peon. Projecting this grievance the applicant had made a representation A-6 to the first respondent which did not evince any response. Therefore the

applicant has filed this application seeking to have the selection of the third respondent declared illegal and for a direction to the 1st respondent to consider and pass appropriate orders on A-6 representation.

2. Shri Prasanth Kumar, ACGSC takes notice on behalf of respondents 1&2. I have perused the application and have heard the learned counsel for the applicant and the learned counsel for respondents 1&2. Apart from alleging that proper weightage was not given to the applicant for his substitute service, it has not been stated that in the process of selection there has been any malpractice, infraction of the rule, arbitrariness or illegal exercise of power. The Tribunal lacks jurisdiction to intervene in administrative matters like selection unless it is shown that there is a colourable exercise of power or malpractices in the matter of selection. As no such allegation is made, I decline to exercise jurisdiction. The application therefore is rejected under Section 19(3) of the Administrative Tribunals Act. No costs.

Dated, the 18th of March, 1999.



(A.V.HARIDASAN)  
VICE CHAIRMAN

List of Annexures referred to in the Order:

Annexure-A6: The true copy of the representation dated 13.3.99 submitted by the applicant before the 1st respondent.

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